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17.08.95

(1)

Hon. Dr. R.K. Saxena, J.M.
Hon. Mr. S. Dayal, A.M.

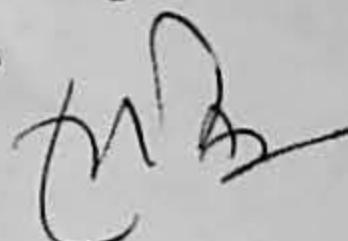
Sri N.A. Khan learned counsel for the applicant is present. The grievance of the applicant in this matter is that the basis of decentralization claim which has been approved by the Railway Board. The Examination for the post of Enquiry Cum Reservation Clerk is going to be held at Delhi, which is headquarter of Northern Railways that at the division level at Allahabad. It is further contended that according of this claim of de-centralisation if examination is held at division level and at Allahabad. The chanceses of the applicant for being selected for the post are brighter. It is last argument is not appriable. However, the notices be issued the respondents to explain as to why the matter be not admitted. Notices be also issued to the respondents to show as to why the interim relief sought be not granted. Let the matter be fix on 30.08.95.

CR
No notice has been
dispatched. Wright
any undeliverable
nor any reply
received to date.
M.P. 21701 as filed
submitted for
admission on 30.8.95.

28.8.



A.M.

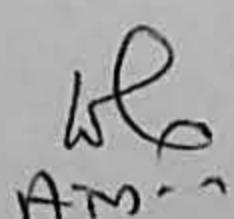


J.M.

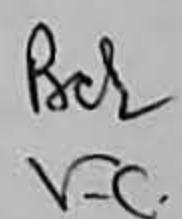
30.8.1995

Hon. Mr. Justice B.C. Saksena, V.C.
Hon. Mr. S. Das Gupta, A.M.

Sri N.A. Khan, learned counsel for the applicant stated before us that on instructions from his ~~client~~ client, he seeks withdrawal of his OA. The OA is dismissed as withdrawn.



A.M.



V.C.